

ITEM NO.19 Court 4 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).15868/2019

(Arising out of impugned final judgment and order dated 17-08-2017 in AN No. 1652/2005 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SABIR ALI (DEAD) THROUGH LEGAL REPRESENTATIVE Petitioner(s)

VERSUS

AZAM & ANR. Respondent(s)

(WITH IA No. 78062/2019 - CONDONATION OF DELAY IN FILING)

Date : 20-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Syed Ahmed Saud, Adv.
 Mr. Daanish Ahmad Syed, Adv
 Mr. Mohd. Parvez Dabas, Adv
 Mr. Uzmi Jameel Husain, Adv
 Mr. Shakil Ahmad Syed, AOR

For Respondent(s) Mr. M. Shaz Khan, Adv.
 Mr. Talha Abdul Rahman, AOR

 Mr. Parmanand Pandey, AOR
 Mr. Utkarsh Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr M Shaz Khan, counsel appearing on behalf of the first respondent, has informed the Court that his client is not in contact with the first respondent for over a year and, hence, he has filed an application for discharge.
- 2 The application for discharge of the advocate-on-record is allowed.

- 3 Notice shall issue to the first respondent.
- 4 Mr Parmanand Pandey, counsel appearing on behalf of the State of Uttar Pradesh, is directed to ensure that service on the first respondent is effected through the SHO of the Police Station concerned.
- 5 The first respondent is allowed a period of six weeks to make alternative arrangements to be represented in these proceedings.
- 6 List the Special Leave Petition on 10 December 2021.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER